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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.861 OF 2010
Cuttack this the 29th day of December, 2010

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
Hari Behera ...Applicant
-VERSUS-
Union of India & Ors. ...Respondents

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel (on whom a copy of this O.A. has already been served) appearing on behalf of the Respondent-Department and perused the materials on record.

This Original Application has been filed by the applicant, who is one of the sons of the deceased railway employee, seeking the following relief:

- “i) To direct the Respondents to implement the undertaking furnished by the Respondent No.4 at the time of his appointment and safe the other members from distress; and
- ii) To disburse the death-cum-retirement benefits among the legal heirs proportionately”.

According to applicant, he has ventilated his grievance before the Respondent No.2 vide his representation dated 4.10.2010 (Annexure-A/5) and having received no response, has moved this Tribunal seeking the relief as referred to above.

I have considered the submissions made by the learned counsel for the parties. In the peculiar fact and circumstances of the case, before the matter could be entertained by the Tribunal, it would be proper if the pending representation before Respondent No.2 as aforesaid is considered and disposed of through a reasoned and

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speaking order within a period of sixty days from the date of receipt of this order under intimation to the applicant.

Ordered accordingly.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

Send a copy of this order along with copy of the O.A. to Respondent No.2, at the cost of the applicant, for compliance and free copies of this order be made over to the learned counsel for the parties.


JUDICIAL MEMBER